

PART III

**COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION**

KOLLAM DISTRICT

കൊല്ലം സബ് കളക്ടറുടെ നടപടിക്രമം
(ഹാജർ : ഡോ. ചിത്ര, എസ്., ഐ.എ.എസ്.)

നമ്പർ എഫ്-19825/2018.

2018 സെപ്റ്റംബർ 24.

വിഷയം:—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ ഭൂമി കൂടി ഉൾപ്പെടുത്തുന്നത്—ഉത്തരവാകുന്നു.

- സൂചന:—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28A (fixation of fair value of land) ചട്ടം 3(7), ചട്ടം (4).
(2) കൊല്ലം താലൂക്കിൽ ഇരവിപുരം വില്ലേജിൽ മഞ്ഞപ്പുഴ വീട്ടിൽ ശ്രീ. ജയറാം സമർപ്പിച്ച അപേക്ഷ.
(3) കൊല്ലം തഹശീൽദാരുടെ 31-8-2018-ാം തീയതിയിലെ ബി18-17263/18-ാം നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ സാധാരണ ഗസറ്റ് വിജ്ഞാപന പ്രകാരം നിലവിലുണ്ടായിരുന്ന ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരുകളിൽപ്പെട്ട വസ്തുക്കൾക്ക് സൂചന റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28 എ പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

<i>Sl. No.</i>	<i>Bl. No.</i>	<i>Re-survey No.</i>	<i>Sub Division</i>	<i>Local Body</i>	<i>Taluk</i>	<i>Village</i>	<i>Classification</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	25	561	18-2	Kollam Corporation	Kollam	Eravipuram	Residential plot with private road access	60,000

സബ് കളക്ടറുടെ കാര്യാലയം,
കൊല്ലം.

(ഒപ്പ്)
സബ് കളക്ടർ.

PATHANAMTHITTA DISTRICT

FORM 'A'

[See Rule 4]

NOTIFICATION

No. LDis/5969/2018/C3.

14th September 2018.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 A of the Kerala Stamp Act, 1959 read with sub-rule (7) of Rule 3 and Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, Therefore, it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number, in respect of the land situated in the survey/re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Pathanamthitta.

Taluk—Adoor.

Village—Pandalam Thekkekara.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	443	1	6	426	2	Panchayath	Pandalam Thekkekara	..	Residential plot with road access	1,66,000

Revenue Divisional Office,
Adoor.(Sd.)
Revenue Divisional Officer.

ERNAKULAM DISTRICT

NOTIFICATION

No. N-1276/2018.

10th September 2018.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 A of the Kerala Stamp Act, 1950 read with Rule 4 of the Kerala Stamp (Fixation of Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each Serial Number, in respect of the land situated in the survey/re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (1) thereof.

SCHEDULE

District—Ernakulam.

Taluk—Kanayannur.

Village—Edappally South.

S. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1148(A)	140	9	C	Kochi	40	Residential plot with Private road access	9,00,000

Revenue Divisional Office,
Fort Kochi.(Sd.)
Revenue Divisional Officer.

FORM 'A'

[See Rule 4]

NOTIFICATIONS

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 A of the Kerala Stamp Act, 1959 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the survey/re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

(1)

No. A9-9945/17/Kdis.

20th August 2018.

SCHEDULE

District—Ernakulam.

Taluk—Kunnathunadu.

Village—Asamannur.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/Municipality/Corporation	Name of Local Body Panchayath/Municipality/Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	15	27	12/1/2	Panchayath	Asamannur	..	Residential plot with PWD road access	1,30,000

(2)

No. A9-1204/14/Kdis.

23rd August 2018.

SCHEDULE

District—Ernakulam.

Taluk—Kunnathunadu.

Village—Koovappady.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/Municipality/Corporation	Name of Local Body Panchayath/Municipality/Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	9	346	9	Panchayath	Koovappady	..	Residential plot with Cor./Mun./Pan. road access	1,00,000

Revenue Divisional Office,
Muvattupuzha.

(Sd.)
Revenue Divisional Officer.

KASARAGOD DISTRICT

കാസർഗോഡ് റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 4-9-2018-ലെ നടപടിക്രമം

(ഹാജർ : അബ്ദുസ്സമദ്, പി. എ.)

നമ്പർ ബി2-8047/2017 (1).

2018 സെപ്റ്റംബർ 4.

വിഷയം :—കേരള മുദ്രപത്ര നിയമം 1959—സെക്ഷൻ 28 എ ഭൂമിയുടെ ന്യായ വില നിർണ്ണയിച്ചുള്ള ഉത്തരവ് പുറപ്പെടുവിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന :—(1) അസാധാരണ ഗസറ്റ് വിജ്ഞാപന നമ്പർ 515 (21), തീയതി 6-3-2010.

(2) വൊർക്കാടി വില്ലേജിൽ ഇസ്‌മയിൽ മക്കൾ ആയിഷ, അലീമ, ഫാത്തിമത്ത് സുഹറ എന്നിവരുടെ 13-3-2017-ലെ അപേക്ഷ.

(3) മഞ്ചേശ്വരം തഹസീൽദാരുടെ 25-11-2017-ലെ ജി2 6935/17-ാം നമ്പർ റിപ്പോർട്ട്.

(4) വൊർക്കാടി വില്ലേജാഫീസറുടെ 23-7-2018-ലെ എൻ. ഡിസ് 145/2018-ാം നമ്പർ റിപ്പോർട്ട്.

മഞ്ചേശ്വരം താലൂക്കിൽ വൊർക്കാടി വില്ലേജിലെ റീ സർവ്വേ നമ്പരുകളായ 1/1, 1/2, 1/3, 1/4 എന്നിവയിൽപ്പെട്ട ഭൂമി ടി വില്ലേജിലെ ഇസ്‌മയിൽ അബ്ബ മക്കളായ ഫാത്തിമത്ത് സുഹറ @ ബീപാത്തുമ്മ, ആയിഷ, അലീമ എന്നിവരുടെ കൈവശത്തിലും കരം തീരുവയിലുമാണ്. ടി വസ്തുവിന്റെ ന്യായവില നിശ്ചയിച്ചുകൊടുക്കുന്നതിനായാണ് പരാമർശം (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിട്ടുള്ളത്.

ടി അപേക്ഷയിൽ അന്വേഷണം നടത്തിയ മഞ്ചേശ്വരം തഹസീൽദാർ, വൊർക്കാടി വില്ലേജാഫീസർ എന്നിവർ അപേക്ഷ വസ്തുവിന് 'Residential plot with private road access' വിഭാഗത്തിൽ ന്യായവില നിശ്ചയിച്ച് നൽകാവുന്നതാണെന്നും പരാമർശം (3), (4) പ്രകാരം റിപ്പോർട്ട് ചെയ്തിരിക്കുന്നു.

മേൽ സാഹചര്യത്തിൽ മഞ്ചേശ്വരം താലൂക്കിൽ വൊർക്കാടി വില്ലേജിൽ റി. സ. നമ്പർ 1/1, 1/2, 1/3, 1/4 എന്നിവയിൽപ്പെട്ട വസ്തുവിന് 'Residential plot with private road access' വിഭാഗത്തിൽ ആർ ഒന്നിന് ~ 8,000 (എട്ടായിരം രൂപ മാത്രം) ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

സർക്കാർ ഉത്തരവുകളായ (പി) നമ്പർ 188/2014/റ്റി.ഡി, തീയതി 14-11-2014-ം 43/2018/റ്റി.ഡി തീയതി 31-3-2018-ം പ്രകാരമുള്ള വർദ്ധനവു കൂടി നിലവിലെ ന്യായവിലയ്ക്കു പുറമെ കണക്കാക്കുന്നതാണ്.

FORM 'A'

[See Rule 4]

NOTIFICATION

No. B2-8047/2017 (2).

4th September 2018.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 A of the Kerala Stamp Act, 1959 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Kasaragod District is hereby fixed as shown in the schedule thereto.

SCHEDULE

District—Kasaragod.

Taluk—Manjeshwaram.

Village—Vorkkadi.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/Municipality/ Corporation	Name of Local Body Panchayath/Municipality/ Corporation	Ward	Classification by use	Fair Value of the land fixed per are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	1	1	Panchayath	Vorkkadi	Sunnangala	Residential plot with Private road access	8,000
2	1	2	Panchayath	Vorkkadi	Sunnangala	Residential plot with private road access	8,000
3	1	3	Panchayath	Vorkkadi	Sunnangala	Residential plot with Private road access	8,000
4	1	4	Panchayath	Vorkkadi	Sunnangala	Residential plot with Private road access	8,000

Revenue Divisional Office,
Kasaragod.

(Sd.)
Revenue Divisional Officer.